

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 1351/92

Shri B.A. Sahu ... Applicant.

Original Application No. 20/93

Shri S.B. Rao ... Applicant.

Original Application No. 21/93

Shri B.V. Bhosle ... Applicant.

V/s.

Union of India through  
The Secretary, Ministry  
of Defence, South Block  
New Delhi

The Chief of Naval Staff  
Naval Head Quarters  
South Block, New Delhi

The Flag Officer Commanding  
in Chief, Western Naval  
Command, Fort, Bombay.

The Admiral Superintendent  
Naval Dockyard  
Bombay.

... Respondents.

COUNCIL: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman  
Hon'ble Shri M.Y. Priolkar, Member (-)

Appearance:

Shri D.V. Gangal, counsel  
for the applicant.

Shri V.S. Masurkar, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 19.4.93

{ Per Shri M.S. Deshpande, Vice Chairman }

The learned counsel for the applicant states  
that the facts of these three cases are similar to  
OA 1241/92 which we have decided on 12.4.93. Since  
the situation is identical these three matters are  
disposed of as of OA 1241/92.

In the result, the only direction that we need make in these cases is to ask the President to decide the Review Application dated 1.10.1992 within a period of six months from today. Liberty to the applicants otherwise to pursue the issue regarding the reinstatement as a sequel to the order of the Tribunal dated 17.6.1992. With these directions all the original applications are disposed of.

There shall be no order as to costs.